

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/02/2017 AT 10.30 AM

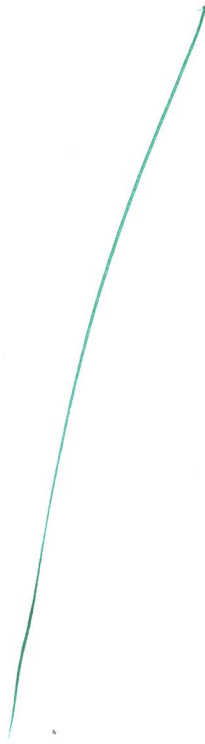
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/48/2016
NAME OF THE PETITIONER(S) : Kasturi & Sons Ltd
NAME OF THE RESPONDENT(S) : Sporting Pastime India Ltd & 10 Others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

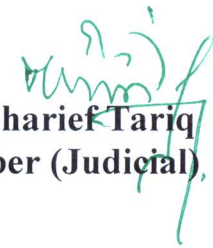
1. ROMAN K. GEORGE COUNSEL FOR PETITIONER
2. V. GAUTHAM Counsel for 7th Resp
3. ABISHEK JENASENAN Counsel for 1, 2 and 10th
Respondent
4. S. PRAKASH Counsel for 8th Respondent

[Handwritten Signatures]
V. Gautham
A. Jenaseenan
S. Prakash



ORDER

Shri Rohan K George, counsel for petitioner present. Shri Ahishek Jenasenan, counsel for R1, R2 and R10 present. Shri S Prakash, counsel for R8 and R9 also present. Shri V Gautham, counsel representing R7 present and filed one application for setting aside the ex parte order dated 15.12.2016. The application is taken on record and the other side is directed to file objection, if any. During the course of hearing, counsel for R1, R2 and R10 has produced an order that came to be passed by the High Court of Delhi on 15.07.2015. against Mr.K.C.Palanisamy wherein it has been mentioned that any of his assets including those which are specified in the Affidavit dated 22.08.2016 that has been filed in Cr. Misc. Petition 4750 of 2016 and also Annexure-A-8 by the Applicant shall not be disposed of in any manner till the next date of hearing. Based on this, the counsel for respondents submitted that in case of compliance with the award, he may be held for contempt. In view of this, the counsel for R1, R2 and R10 is directed to obtain the application that has been filed in Cr. Misc. Petition No.4750 of 2016 and also obtain a copy of affidavit dated 22.08.2016 along with Annexure-A8 in order to verify that any of the properties which are the subject matter of the award is involved in the matter or not and also see the bearing on the award. The Counsel for Respondent is directed to supply relevant documents to the counsel for petitioner for perusal so that he would be in a position to assist this Bench on the next date of hearing. Both the counsels are directed to submit final arguments on the petition filed for implementation of the award in question. Put up on 06.03.2017 at 10.30 A.M.


Ch. Md. Sharief Tariq
Member (Judicial)